

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.22 of 2026 (SZ)

IN THE MATTER OF:

MR Future Foundation,
Andhra Pradesh.

...Applicant(s)

With

State of Andhra Pradesh,
Through the Secretary to Government,
Andhra Pradesh and Others.

...Respondent(s)

REPORT FILED BY
S.E.I.A.A. A.P. RESPONDENT NO.3

Date: 20.03.2026



M/S. K. RAVINDRANATH
ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

Original Application No. 22 of 2026(SZ)

IN THE MATTER OF:

MR Future Foundation

.... Applicant

Versus

State Of Andhra Pradesh and Ors.

... Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 20.03.2026.


Member Secretary
SEIAA, AP

Report of SEIAA, A.P in Original Application.No.22 of 2026 filed before the Hon'ble NGT(SZ), Chennai

It is respectfully submitted that Mr. K.B. Prasanth Reddy has filed O.A. No. 22 of 2026 before the Hon'ble NGT(SZ), Chennai, regarding the proposed unauthorized large-scale establishment of an Integrated Solar PV Manufacturing plant and in-house float glass manufacturing facility over an extent of 8,364 acres in Chevuru Village, Gudlur and karedu, Ulavapadu Mandal, SPSR Nellore District.

After hearing the case, the Hon'ble NGT (SZ), Chennai vide order dated.06.02.2026, issued the following directions:

1. Let notice be issued to the respondents through the Tribunal as well as privately.
2. The learned counsel Ms. Kavitha Renjini representing Mr. K. Ravindranath accepts notice on behalf of Respondents No.1, 3 to 6, 8 & 9.
3. Post the matter on 25.03.2026. In the meanwhile, the respondents are directed to file their respective replies/reports.

Copy of the Hon'ble NGT(SZ) order is enclosed herewith as **Annexure-1**

In this connection, it is respectfully submitted that SEIAA, A.P., received an application through the PARIVESH portal on 04.12.2025 for Construction of Industrial Buildings for Establishment of an Integrated Solar PV Modules (Ingot, wafer, Cell, Module and Glass) Manufacturing unit with an Annual Capacity of 10 GW, involving a total Built Up area of 12,31,064 Sq.m over a total plot area of 340.9 Ha (842.4 acres) at Karedu Village, Ulavapadu Mandal, SPSR Nellore District, Andhra Pradesh.

The application was examined by the State Expert Appraisal Committee (SEAC), A.P., in its meeting held on 10.12.2025. The SEAC committee noted the following:


Member Secretary
SEIAA, AP

1. The project falls under Item No. 8(b) of the Schedule to the EIA Notification, 2006, and its amendments thereof (> 50 Ha and/or built-up area and >1,50,000 sq. m. of built-up area).
2. M/s. INDOSOL SOLAR PRIVATE LIMITED (ISPL) is the first company in India to establish an integrated solar module manufacturing facility, covering ingot, wafer, cell, module, and glass production. At present, India is largely relies on imports, particularly from China, to meet its solar modules from China.
3. M/s. INDOSOL SOLAR PRIVATE LIMITED (ISPL) has proposed to establish an integrated solar module manufacturing facility with a total installed capacity of 10 GW.
4. The Vice-Chairman & Managing Director, APIIC, addressed a letter dt. 05- 08-2025 to the Member Secretary, APPCB, for Initiation of the process for grant of the EC/CFE to M/s. Indosol Solar Private Limited (ISPL) for establishment of a vertically integrated Solar PV manufacturing plant at Chevuru (V) Guduru (M) & Karedu (V), Ulavapadu (M), in SPSR Nellore District, and for issuance of a comfort letter.
5. The Andhra Pradesh Industrial Infrastructure Corporation Limited (APIIC) has allotted land at Karedu Village, Ulavapadu Mandal, SPSR Nellore District, to M/s. Indosol Solar Private Limited (ISPL) for establishment of an Integrated Solar Modules (Ingot, wafer, Cell, Module and Glass) Manufacturing Facility.
6. M/s. INDOSOL SOLAR PRIVATE LIMITED (ISPL) proposes to setup Zero Liquid discharge facility.
7. In the solar module manufacturing process, melting of non-toxic metals is involved. As per MoEF&CC, GoI Notification S.O. 2215(E)


Member Secretary
SEIAA, AP

dated 07.06.2024, projects involving the use of fuel in furnaces exceeding 0.03 MTPA require Environmental Clearance. However, the proposed project requires only 0.026 MTPA, which is below the 0.03 MTPA threshold.

The Committee, after examining the project proposal, presentations, relevant MoEF&CC Notifications & OMs and upon detailed deliberations, recommended to issue Standard ToR without Public Hearing, subject to certain additional TORs.

The recommendations of SEAC were placed before SEIAA, A.P., in its meeting held on 24.12.2025. The Authority observed that the SEAC had considered the project under Item No. 8(b) of the schedule to the EIA Notification, 2006 and its subsequent amendments, i.e., Building and Construction Projects (> 50 Ha and/or built-up area >1,50,000 sq. m.).

However, the present proposal pertains to the establishment of an Integrated Solar Modules Manufacturing Facility (Ingot, wafer, Cell, Module and Glass) over a total site area of about 34,09,030 sq. m, involving multiple unit operations, including silicon recycling processes, and the use of a large number of hazardous & non-hazardous raw materials, along with the generation of large quantities of hazardous wastes & effluents and emissions.

In view of the above, the SEIAA decided to refer the proposal to the SEAC for re-examination of the categorization of the project.

Again, this proposal was placed before the SEAC meeting held on 07.01.2026 and noted that:

- a. The Project Proponent (PP) informed that no chemical reactions are involved in the process. They also stated that captive storage of 50 KL


Member Secretary
SEIAA, AP

tanks for dilution purposes, including HFC, H₂SO₄, and HF with a storage duration of up to five days.

- b. It is informed to SEIAA that Environmental Clearance is not required for 6 (b) Isolated storage & handling of hazardous chemicals (as per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000), in accordance with S.O. 1960(E) dated 13.06.2019 issued by the MoEF&CC, Government of India. The committee further observed that EC is not required for generation of large quantities of hazardous waste & effluents and emissions.

The Committee after re-examining the project proposals, presentations, MoEF&CC Notifications & OMs and upon detailed deliberations, recommended to issue Standard ToR without Public Hearing.

The issue was again placed before the SEIAA, A.P., in its meeting held on 30.01.2026, and the Authority noted that the SEIAA has received a representation dt.22.01.2026 from Sri Dasuri Venka Reddy, Karedu Village, Ulavapadu Mandal, Prakasam District, requesting to reject the proposal. After discussions, the Authority agreed with the recommendations of the SEAC to issue the Standard Terms of Reference without public hearing, as the project involves use of solid / liquid fuel and the melting capacity is < 0.03 million TPA (nontoxic metals). Accordingly, the SEIAA, A.P issued Terms of Reference without public hearing with certain conditions. A copy of the TOR is enclosed as **Annexure-2**.

It is respectfully submitted that the State Pollution Control Board is the Nodal Authority in the State for dealing with the cases relating to pollution and environment management falling under the purview of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment Protection Act 1986.


Member Secretary
SEIAA, AP

This report is submitted before the Hon'ble National Green Tribunal in compliance with the directions issued by the Hon'ble Tribunal. The SEIAA, A.P., undertakes to abide by such further directions, as the Hon'ble Tribunal may deem fit and appropriate.

**Vijayawada,
dt:20.03.2026**


**Member Secretary,
SEIAA, A.P.
Member Secretary
SEIAA, AP**

Item No.01:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.22 of 2026(SZ)

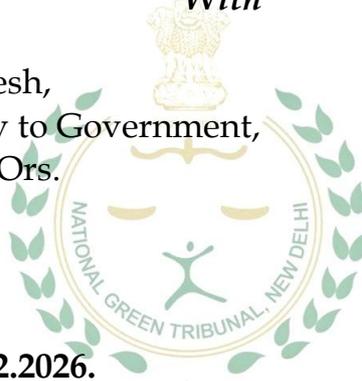
IN THE MATTER OF:

MR Future Foundation,
Andhra Pradesh.

...Applicant(s)

*With*State of Andhra Pradesh,
Through the Secretary to Government,
Andhra Pradesh and Ors.

...Respondent(s)

**Date of hearing: 06.02.2026.**

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): Mr. G. Stanly Hebzon Singh.

For Respondent(s): Ms. Kavitha Renjini represented
Mr. K. Ravindranath for R1, R3 to R6, R8 & R9.

ORDER

1. Let notice be issued to the respondents through the Tribunal as well as privately.

2. The learned counsel Ms. Kavitha Renjini representing Mr. K. Ravindranath accepts notice on behalf of Respondents No.1, 3 to 6, 8 & 9.

3. Post the matter on **25.03.2026**. In the meanwhile, the respondents are directed to file their respective replies/reports.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

O.A. No.22/2026(SZ),
06th February, 2026. AD.



सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
 (Issued by the State Environment Impact Assessment Authority (SEIAA),
ANDHRA PRADESH)



Dated: 06/02/2026



To,

MANOJ KUMAR REDDY POTHIREDDY
 MANOJ KUMAR REDDY POTHIREDDY
 Survey No 585/2, 585-5, 593-2A, Near Port Road, Chevuru Village, Gudluru Mandal, Sri Pooti
 Sriramulu Nellore, Andhra Pradesh- 523291, SPSR NELLORE, ANDHRA PRADESH, 523291
 saidiwakar.gundram@indosolsolar.com

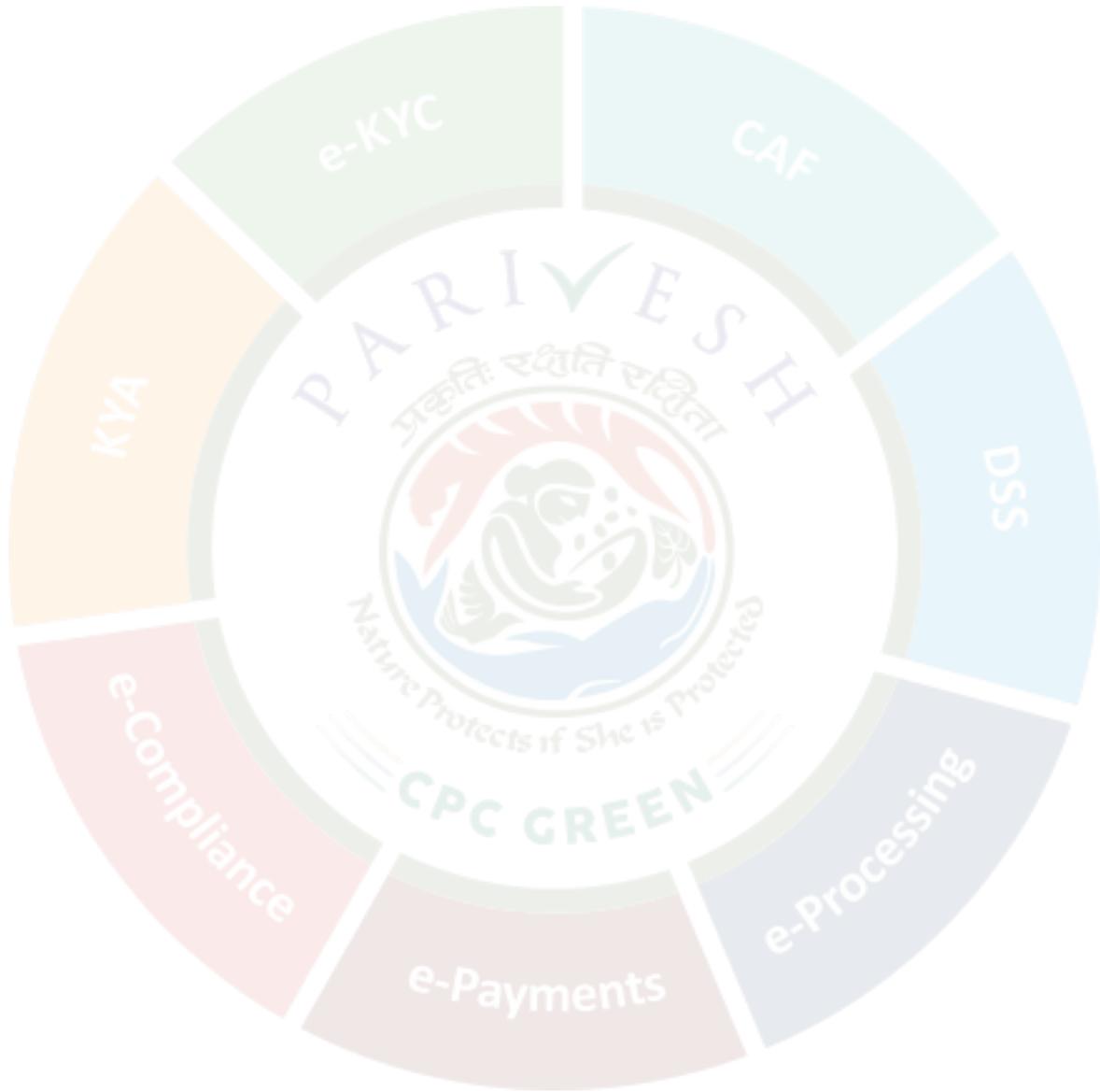
Subject: Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding.

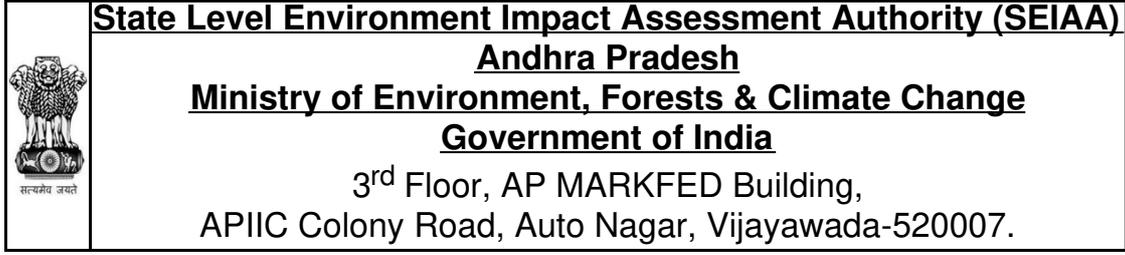
Sir/Madam,

This is in reference to your application for Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding in respect of project Proposed Construction of Industrial Buildings to establish Solar Modules Manufacturing Facility with Annual Capacity of 10 GW at Karedu Village, Ulavapadu Mandal, SPSR Nellore District, Andhra Pradesh by M/s. INDOSOL SOLAR PRIVATE LIMITED (ISPL) submitted to Ministry vide proposal number SIA/AP/INFRA2/559590/2025 dated 04/12/2025.

2. The particulars of the proposal are as below:

(i) TOR Identification No.	TO25B3813AP5488318N
(ii) File No.	AP INFRA2 TOR NE 12 2025 2046
(iii) Clearance Type	TOR
(iv) Category	B1
(v) Project/Activity Included Schedule No.	8(b) Townships/ Area Development Projects / Rehabilitation Centres Proposed Construction of Industrial Buildings to establish Solar Modules Manufacturing Facility with Annual Capacity of 10 GW at Karedu Village, Ulavapadu Mandal, SPSR Nellore District, Andhra Pradesh by M/s. INDOSOL SOLAR PRIVATE LIMITED (ISPL)
(vii) Name of Project	MANOJ KUMAR REDDY POTHIREDDY
(viii) Name of Company/Organization	SPSR NELLORE, ANDHRA PRADESH
(ix) Location of Project (District, State)	SEIAA
(x) Issuing Authority	no
(xi) Applicability of General Conditions	





Lr No. SEIAA/AP/INFRA2/TOR/NE/12/2025/2046/280.01&280.01

Sub: SEIAA, A.P. – Construction of Industrial Buildings to establish an Integrated Solar Modules Manufacturing Facility by M/s. Indosol Solar Private Limited (ISPL), Karedu Village, Ulavapadu Mandal, SPSR Nellore District, Andhra Pradesh – Standard TOR - Issued – Reg.

- Ref:
1. Application dt:04.12.2025 submitted through online vide Proposal No. SIA/AP/INFRA2/559590/2025.
 2. SEAC meeting held on 07.01.2026.
 3. SEIAA meeting held on 30.01.2026.

With reference to the above, it is to inform that your application was examined by the State Expert Appraisal Committee (SEAC), A.P in its 280th meeting held on 07.01.2026. The Authorized person of the project, and their consultant, M/s. Team labs (P) Ltd, have attended the meeting and presented the case. The SEAC committee noted the following:

- a. The Proposal of M/s. INDOSOL SOLAR PRIVATE LIMITED (ISPL), is for Construction of Industrial Buildings to Establish Integrated Solar Modules (Ingot, wafer, Cell, Module and Glass) Manufacturing unit with Annual Capacity of 10 GW with Built Up area – 12,31,064 Sq.m in total plot area is 340.9 Ha (842.4 acres) at Karedu Village, Ulavapadu Mandal, SPSR Nellore District, Andhra Pradesh. The project cost of the proposed project is Rs.18,000 Crs.
- b. The project falls under Item No. 8(b) of the schedule of the EIA Notification 2006 and its amendments thereof (> 50 Ha and/or built-up area and >1,50,000 sq. m. of built-up area).
- c. M/s. INDOSOL SOLAR PRIVATE LIMITED (ISPL) is the first company in India to establish an integrated solar module manufacturing facility, covering ingot, wafer, cell, module, and glass production. At present, India is largely procuring solar modules from China.
- d. M/s. INDOSOL SOLAR PRIVATE LIMITED (ISPL) has proposed to establish an integrated solar module manufacturing facility with a total capacity of 10 GW.
- e. The APIIC, Vice-Chairman & Managing Director addressed letter dt. 05-08-2025 to the Member Secretary, APPCB for Initiation of process to grant the EC/CFE to M/s. Indosol Solar Private Limited (ISPL) for establishment of vertically integrated Solar PV manufacturing plant at

Chevuru (V) Guduru (M) & Karedu (V), Ulavapadu (M) of SPSR Nellore District - Arrangement of comfort letter.

- f. M/s. INDOSOL SOLAR PRIVATE LIMITED (ISPL) proposes to setup an Integrated Solar PV modules Manufacturing Facility along with in-house Float glass manufacturing unit at Survey Nos. 26, 385, 386, 389 to 392, 394 to 407, 428 to 431, 491, 492, 495 to 501, 510, 511, 535, 726, 802 to 822, 824, 825, 827 to 829, 831, 834, 837 to 844, 850, 855 to 866, 873 to 875, 881, 882, 885, 888, 961, 975, 977 to 981, 983 to 997, 1007 to 1009, 1019, 1024, 1025, 1027 to 1041, 1044, 1056, 1058 to 1073, 1083 to 1087, 1089 to 1098, 1102, 1106, 1118, 1119, 1121 to 1156, 1158 to 1162, 1167, 1174 to 1181, 1183 to 1185, 1187 to 1199, 9882, 11861 and part of the following Survey Nos. 410, 800, 1501, 422, 508, 416, 493, 427, 799, 409, 801, 1080, 408, 502, 509, 797, 432, 1011, 1081, 1010, 433, 1004, 503, 1075, 490, 999, 1001, 1021, 512, 1074, 793, 1082, 1023, 998, 1048, 870, 867, 434, 871, 379, 890, 378, 887, 889, 872, 380, 971, 884, 384, 969, 974, 970, 883, 387, 1042, 1120, 897, 1100, 1043, 1055, 830, 1101, 976, 1116, 853, 1117, 1053, 845, 1168, 880, 1163, 1173, 1054, 1165, 833, 1103, 1166, 849, 836, 1052, 388, 854, 876, 1170, 1200, 1208, 1206, 1207, 1209 Karedu Village, Ulavapadu Mandal, SPSR Nellore District, Andhra Pradesh.
- g. The Andhra Pradesh Industrial Infrastructure Corporation Limited (APIIC) has allotted land at Karedu Village, Ulavapadu Mandal, SPSR Nellore District to M/s. Indosol Solar Private Limited (ISPL) for the establishment of an Integrated Solar Modules (Ingot, wafer, Cell, Module and Glass) Manufacturing Facility.
- h. The PP proposed to construct the industrial shed with built up area of 12,31,064 Sq.m in an area of 340.9 Ha.
- i. M/s. INDOSOL SOLAR PRIVATE LIMITED (ISPL) proposes to setup Zero Liquid discharge facility.
- j. In the solar module manufacturing process, the melting of non-toxic metals is involved. As per MoEF&CC, GoI Notification S.O. 2215(E) dated 07.06.2024, projects using fuel in furnaces exceeding 0.03 MTPA require Environmental Clearance. However, the proposed project requires only 0.026 MTPA, which is below the 0.03 MTPA threshold.
- k. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs, detailed deliberations and recommended to issue **Standard TOR without Public Hearing** with following additional TORs.
 1. The project proponent shall submit EIA and EMP.
 2. The unit shall submit revised layout plan by increasing green belt plan from 20 % to 25 % as per the OM. 29.10.2025 issued by the MoEF&CC, GoI.
 3. The PP shall submit complete process description, material balance, water balance, source of air pollution and control measures proposed source of water pollution and treatment system proposed.
 4. As proposed by the PP shall submit proposals for Zero liquid discharge

(ZLD) and wastewater disposal (in case of ZLD failure and emergency times), odour mitigation measures & solid waste management.

5. The project proponent shall provide a comprehensive wastewater management plan.
6. The unit shall submit storage details of all raw material, hazardous waste etc.
7. The project proponent industry shall submit Estimation of GLCs for **Silicon predicted emissions** from the industry during its peak production.
8. The project proponent industry shall submit rainwater harvesting pit details.
9. Storm water management details.
10. The project proponent shall submit traffic density.

Decision of SEIAA: - It is observed that the SEAC considered the project under Item No. 8(b) of the schedule to the EIA Notification, 2006 and its subsequent amendments, i.e., Building and Construction Projects (> 50 Ha and/or built-up area >1,50,000 sq. m.). However, the present proposal pertains to the establishment of an Integrated Solar Modules Manufacturing Facility (Ingot, wafer, Cell, Module and Glass) with a total site area of about 34,09,030 sq. m, involving multiple unit operations, including silicon recycling processes, and the use of a large number of hazardous & non-hazardous raw materials, as well as the generation of large quantities of hazardous wastes & effluents and emissions.

In view of the above it is decided to refer the proposal to the SEAC for re-examination of the categorisation of the project.

Again, this proposal was placed in 280th SEAC meeting and noted that:

- The Project Proponent (PP) informed that no chemical reactions are involved in the process. They also stated that captive storage of 50 KL tanks for dilution purposes, including HFC, H₂SO₄, and HF with a storage duration of up to five days.

It is informed to SEIAA that Environmental Clearance is not required for 6 (b) Isolated storage & handling of hazardous chemicals (as per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000), in accordance with S.O. 1960(E) dated 13.06.2019 issued by the MoEF&CC, Government of India. The committee further observed that EC is not required for generation of large quantities of hazardous waste & effluents and emissions.

The Committee after re-examining the project proposals, presentations, MoEF&CC Notifications & OMs, detailed deliberations and recommended to issue **Standard TOR without Public Hearing** with above conditions stipulated in the S.No. (k).

The issue was placed before the SEIAA, A.P., in its 280th meeting held on

30.01.2026, and the Authority noted that the SEIAA has received a representation dt.22.01.2026 from Sri Dasuri Venka Reddy, Karedu Village, Ulavapadu Mandal, Prakasam District, requesting to reject the proposal. After discussions, **the Authority agreed with the recommendations of the SEAC to issue the Standard Terms of Reference without public hearing**, as the project involves use of solid / liquid fuel and the melting capacity is < 0.03 million TPA (nontoxic metals).

In view of the above, **you are requested to prepare the EIA report accordingly, based on the Standard TOR, incorporating the above recommended additional TORs / Conditions** and submit to the SEAC, A.P., for appraisal. The Terms of reference shall be valid for a period of Four years.

GOVT

SPECIAL SECRETARY TO
MEMBER SECRETARY,
SEIAA, A.P

To

M/s. Indosol Solar Private Limited (ISPL),
Authorised signatory: Manoj Kumar Reddy Pothireddy,
Survey No 585/2, 585-5, 593-2A, Near Port Road,
Chevuru Village, Gudluru Mandal,
Sri Pooti Sriramulu Nellore,
Andhra Pradesh- 523291.

Signature Not Verified

Digitally Signed by : S Sri Saravanan
Member Secretary, SEIAA

Date: 06/02/2026